



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

**SIXTH SESSION - FIRST MEETING
(19th January to 23rd January, 1965)**

RESUME

**Government of Madras
1965**

**Legislative Assembly Department
Fort St. George, Madras-9**

**MADRAS LEGISLATIVE ASSEMBLY
THIRD ASSEMBLY**

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SIXTH SESSION - FIRST MEETING

**Resume of work done by the Madras Legislative Assembly
from 19th to 23rd January 1965**

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The Madras Legislative Assembly met from 19th to 23rd January 1965.

Summoning

The Sixth Session of the Legislative Assembly commenced on 18th January 1965.

Sitting of the Assembly

The Legislative Assembly met for five days during the period (19th to 23rd January 1965). In terms of hours the Assembly sat for 28 hours and 9 minutes.

Condolence Resolution and Obituary reference

On 19th January 1965, the Hon. Speaker announced to the House the demise of Sri R. S. Veerappa Chettiar, a sitting member of the Madras Legislative Assembly, on the 26th October 1964 and of Sri H. C. Dasappa, Union Minister for Industry and Supply, on the 29th October 1964.

The members stood in silence for a minute as a mark of respect to the memory of the deceased.

As a mark of respect to the memory of Sri R.S.Veerappa Chettiar, the House adjourned till 9-00 a.m. on 19th January 1965.

Governor's Address

Sri P. Chandra Reddi, the Governor of Madras addressed both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras, at 11 a.m. on Monday, the 18th January 1965. The discussion on the Governor's Address took place in the Assembly for four days on 19th, 20th, 22nd and 23rd January 1965.

Sri M. Dhandayuthapani moved the motion of Thanks. Fourteen amendments were moved to the Motion of Thanks.

The amendment of Sri A. Kunjan Nadar and Sri K. A. Mathialagan, regarding the public demand for a judicial enquiry on the police firing on the students at the Scott Christian College, Nagercoil, on 2nd December 1964 and the Thoothoor incident in Kanyakumari district was pressed to a division and the House divided as follows:-

Ayes-23.

Noes-67.

The amendment was declared lost. All the other amendments were either withdrawn or were put and lost. The Motion of Thanks was adopted.

Panel of Chairmen

On the 19th January 1965, the Hon. Speaker announced to the House the following Panel of Chairman for the sixth session of the Legislative Assembly:-

1. Sri. S. Nanjunda Row
2. Sri. K. R. Rm. Kariamanickam Ambalam
3. Sri. V. Sankaran
4. Sri. K. Narayanaswamy Pillai
5. Sri. M. Shanmugam
6. Srimathi. P. K. R. Lakshmikantham

Vacancy in the Committee on Estimates for the year 1964-65

Sri C. Chiranjeevulu Naidu was declared elected on 23rd January 1965 to the Committee on Estimates for the year 1964-65 in the casual vacancy caused by the death of Sri R. S. Veerappa Chettiar.

Questions

During the period, 111 starred questions, 16 unstarred questions, and 2 short notice questions were answered on the floor of the House.

Adjournment motions

During the period under review twelve notices of motion for adjournment of the business of the House were received, details of which are given below:-

(1) On the 19th January 1965, the Hon. Speaker read on the House the motion for adjournment of the business of the House given notice of by Sri Saw. Ganesan, Sri P. K. Mookiah Thevar, Sri V. Krishnamoorthy and Sri K. A. Mathialagan to discuss about the loss of life and damage caused to the property by the recent cyclone in Dhanushkodi and the relief measures taken thereon and withheld his consent to raise the same.

Hon. Speaker also withheld his consent to raise a motion for adjournment of the business of the House given notice of by Sri A. Swamidhas, Sri A. Kunjan Nadar and Sri M. Kalyanasundaram to discuss the firing incident by the police on the students of Scott Christian College, Nagercoil.

Hon. Speaker further withheld his consent to raise a motion for adjournment of the business of the House given notice of by Sri M. Kalyanasundaram to discuss about the relief measures to be provided to the ryots in Ramanathapuram, Thanjavur and Madurai districts due to the cyclone in December 1964.

(2) On the 22nd January 1965, the Hon. Speaker read out to the House the motion for adjournment of the business of the House given notice of by Sri K. A. Mathialagan and Sri

M. V. Karivengadam to discuss about the coming into force of Hindi as Official Language and withheld his consent to raise the same.

Hon. Speaker further read out to the House the motion for adjournment of the business of the House, given notice of by Sri M. Kalyanasundaram to discuss about postponement of election in Singanallur Panchayat in Coimbatore district. Sri M. Kalyanasundaram however did not press his motion on the suggestion of the Hon. Chief Minister to put a short notice question on the subject.

(3) On the 23rd January 1965, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss about the situation arising out of the lock out of the Sourthern Structural, Limited, Pattabiram, resulting in throwing out of employment of about 1,500 workers of the Factory and the necessity to urge upon the Government to take suitable action against the management for lifting the lock out exercising powers under the Defence of India Rules and withheld his consent to raise the same.

Suspension of Rule 41 (3)

On the 19th January 1965 Hon. Chief Minister, Leader of the House moved for suspension of rule 41 (3) of the M.L.A. rules and the motion was agreed to.

Statements made under Rule 41 by Ministers

Statements under Rule 41 of the Assembly Rules

During the period, five statements were made by Ministers on their attention being called by the Members to matters of urgent public importance under Rule 41 of the Assembly Rules, details of which are given below:-

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	* 19th January 1965.	Sri S. Madhavan Sri K. Cheemaichami. Sri P. K. Mookiah Thevar. Sri K. A. Mathialagan.	Hon Sri M. Bhaktavatsalam, Chief Minister.	Demages caused by cyclone and heavy rains in Rameswaram and Dhanushkodi during December 1964 and the relief measures taken by the Government.
2.	* 19th January 1965.	Sri S. Madhavan Sri M. V. Karivengadam. Sri A. Kunjan Nadar.	Do.	Police firing on the students of the Scott Christian College, Nagercoil.

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
3.	* 19th January 1965.	Sri S. Madhavan.	Do.	Police firing the refugees in Coimbatore district.
4.	21st January 1965.	Sri S. J. Ramaswamy.	Hon. Srimathi Jothi Vencatachellum, Minister for Health.	Outbreak of cholera, plague and smallpox in the North Arcot District.
5.	23rd January 1965.	Sri KR. RM. Kariamanickam Ambalam.	Hon. Sri V. Ramaiah, Minister for Food.	Necessity to grant remission of tax to the agriculturists in Tiruvadanai taluk, Ramanathapuram district.

* A motion for suspension of rule 41 (3) of the M.L.A. Rules moved by the Leader of the House was agreed to.

Financial Business

The Third Supplementary Statement of Expenditure for the year 1964-65 was presented to the Legislative Assembly by the Hon. Chief Minister on the 19th January 1965, and it was discussed and voted on the 21st January 1965.

The Appropriation Bill relating to the Third Supplementary Statement of Expenditure for the year 1964-65, introduced in the Legislative Assembly on 21st January 1965, was considered and passed on the 23rd January 1965.

Legislative Business

I. During the period under review the following Bills, were introduced, considered and passed on the date noted against each:-

1. The Madras Contingency Fund (Amendment) Bill, 1965. 19th January 1965.
2. The Madras Cultivating Tenants Protection (Continuance) Bill, 1965. 22nd January 1965.
3. The Madras Places of Public Resort (Amendment) Bill, 1965. 22nd January 1965.

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| 4. | The Madras Tenancy (Amendment) Bill, 1965. | 22nd January 1965. |
| 5. | The Madras Land Improvement Schemes (Amendment) Bill, 1965. | 22nd January 1965. |
| 6. | The Madras Appropriation Bill, 1965. (Bill introduced on 21st January 1965) | 23rd January 1965. |

II. The following Bill was introduced on 23rd January, 1965:-

The Madras General Sales Tax (Amendment) Bill, 1965.

Government Motions/Resolutions

During the period the following two Government motions were moved and carried:-

(1) Issue of the notification under the Madras Land Reforms (Fixation of Ceiling on Land) Act, 1961.

Hon. Sri V. Ramiah Minister for Food, moved the following resolution on 22nd January 1965:-

That the proposal of the State Government to issue the following notifications under the first proviso to Explanation IV to clause (40) of section 3 of the madras Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Madras Act 58 of 1961), be approved under the second proviso to the said Explanation:-

Notification

In exercise of the powers conferred by the first proviso to Explanation IV to clause (40) of section 3 of the Madras Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Madras Act 58 of 1961), the Governor of Madras hereby directs that-

(i) one acre of dry land in the Cambium valley in Madurai district, irrigated from the Periyar Project for two crops in a year, shall be deemed to be equivalent to one acre of wet land assessed to land revenue at any rate above Rs. 15 per acre falling under category (a) sub-clause (1) of the said clause (40);

(ii) One acre of dry land in the Cambium valley in Madras district, irrigated from the Periyar Project for only crop in a year, shall be deemed to be equivalent to one acre of wet land assessed to land revenue at the rate of Rs. 8 and above but below Rs. 10 per acre, falling under category (c) of sub-clause (1) of the said clause (40);

(iii) one acre of dry land in Madurai district in areas other than Cambium valley, assessed to land revenue at Rs. 1.12 and above per acre and irrigated from the Periyar Project for only one crop in a year shall be deemed to be equivalent to one acre of wet land assessed to land revenue at the rate of Rs. 6 and above, but below Rs. 8 per acre, falling under category (d) of sub-clause (1) of the said clause (40); and

(iv) one acre of dry land in Erode Taluk in Coimbatore district, irrigated from the Lower Bhavani Project by direct flow for first crop in a year and from the kalingarayan channel by life for second crop in that year, shall be deemed to be equivalent to one acre of wet land assessed to land revenue at the rate of Rs. 6 and above, but below Rs. 8 per acre, falling under category (d) of sub-clause (1) of the said clause (40).

(2) Constitution of the Yercaud Township.

The Hon. Sri S. M. A. Majid, Minister for Local Administration, moved the following resolution on 23rd January 1965:-

"That in pursuance of sub-section (1) of section 4 of the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958), the House do resolve that the Shevaroy's Panchayat Town in the Salem district which is a health resort and an industrial colony be declared to be a township."

Privilege matters

On the 23rd January 1965, Sri M. Kalyanasundaram, raised a matter of privilege regarding the failure of the Government to frame rules and implement the Madras Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963 and the other connected Acts passed by the Legislature a year ago which brought the Legislature into district. Hon. Speaker ruled that no case of privilege arose in the above matter.

Papers Laid on the Table of the House

During the period under review 109 papers were laid on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	87
B. Reports, Notifications and other papers	22

Total	109

AMENDMENT TO THE CONDUCT OF ELECTION OF MEMBERS OF VILLAGE PANCHAYATS RULES, 1964, ISSUED IN G.O. MS. NO.1986, R.D.L.A., DATED 25TH SEPTEMBER 1964 PUBLISHED IN THE EXTRAORDINARY ISSUE OF THE FORT ST. GEORGE GAZETTE, DATED 28TH SEPTEMBER 1964.

Sri M. Kalyanasundaram, moved the following amendments to the Conduct of Election of Members of Village Panchayats Rules, 1964, issued in G.O. Ms. No. 1986, Rural Development and Local Administration, dated 25th September 1964, published in the Extraordinary issue of the Fort St. George Gazette, dated 28th September 1964 and circulated to the Members on the 20th November 1964.

Amendments

In the Conduct of Election of Members of Village Panchayats Rules, 1964.

1. In Rule 2-

For sub-rule (4), the following sub-rule shall be substituted, namely:-

" (4) The notice shall be publicized by beat of drum again the ward or each of the wards concerned on the day previous to the date fixed for the poll".

2. In Rule 5-

For sub-rule (1) the following sub-rule is substituted namely:-

"5. Presentation of nomination paper-(1) Nomination of candidates shall be made in writing on the date and between the hours specified by the Returning Officer in this behalf in the notice under Rule 2(2), such date being not later seven days, previous to the date fixed for poll".

The amendments were put and lost.

Announcement by the Hon. Speaker

On the 23rd January 1965, Hon. Speaker read out to the House the letter of thanks received from Sri T. Hanumanthappa former Secretary of the Madras Legislative Assembly.

C. D. Natarajan
Secretary